

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VOTARY TRADING PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Votary Trading Private Limited
2.	Date of incorporation of corporate debtor	04/04/2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata, West Bengal
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2012PTC179572
5.	Address of the registered office and principal office (if any) of corporate debtor	12A, Netaji Subhas Road, Room No.-501, Kolkata – 700001
6.	Insolvency commencement date in respect of corporate debtor	21/08/2019
7.	Estimated date of closure of insolvency resolution process	17/02/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mahesh Chand Gupta Registration No. - IBBI/IPA-001/IP-P01489/2018- 2019/12304
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - FE-202, Salt Lake City, Sector3, 1 st Floor, Kolkata-700106 E-mail id:- mcgupta90@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: - FE-202, Salt Lake City, Sector3, 1 st Floor, Kolkata-700106 E-mail id:- vtpl.cirp@gmail.com
11.	Last date for submission of claims	04/09/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

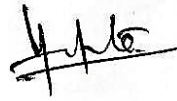
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Votary Trading Private Limited on 21/08/2019.

The creditors of Votary Trading Private Limited, are hereby called upon to submit their claims with proof on or before 04/09/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Nil] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 23rd August, 2019
Place: Kolkata

MAHESH CHAND GUPTA
Interim Resolution Professional
Reg. no. IBBI/IPA-001/IP-P01489/2018-
2019/12304